

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:6913
ANSWERED ON:09.05.2003
LICENCE TO MANUFACTURERS OF NON-STANDARD TAPE
RAM PRASAD SINGH

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether license to manufacture non-standard tape measures for export purpose has been given to few manufacturers especially in Maharashtra without Union Government's approval;
- (b) if so, the details of such manufacturers who have been accorded above approvals during the last five years with validity period of such approvals;
- (c) the reasons for granting such approvals without Union Government's consent;
- (d) the action taken or proposed to be taken against the Controller responsible for issuing such approvals and the beneficiaries reaping the benefits of such unlawful permissions; and
- (e) the details of number of pieces exported by such approval holders during the last five years alongwith their value, verification and stamping fee paid by them?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI V. SREENVASA PRASAD)

(a) : No Sir.

(b) to (e): Does not arise.